

**GOVERNMENT OF INDIA  
PANCHAYATI RAJ  
LOK SABHA**

UNSTARRED QUESTION NO:1486  
ANSWERED ON:09.12.2004  
ILLEGAL COURTS BY PANCHAYAT OFFICIALS  
Khairi Shri Chandrakant Bhaurao

**Will the Minister of PANCHAYATI RAJ be pleased to state:**

- (a) whether the Government propose to bring a law to eliminate illegal courts held by Panchayat officials in rural areas;
- (b) if SO/ the details thereof; and
- (c) if not the reasons therefor?

**Answer**

MINISTER OF PANCHAYATI RAJ ( SHRI MANI SHANKAR AIYAR )

(a) (b) & (c) The Government has not received any complaint about existence of illegal courts held by Panchayat Officials in rural areas. There is no proposal under consideration to bring any amendment to the Constitution (73rd Amendment) Act 1992 in this regard. The Ministry of Panchayati Raj has decided to facilitate and secure implementation of the Constitution (73rd Amendment) Act, 1992 by States/ UTs in letter and spirit, by encouraging the States/UTs to adopt carefully drawn up plans of action.